

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 211 OF 2018 &
IA NO. 995 OF 2018**

Dated: 29th October, 2018

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Tata Prasanna Kumar
...Appellant(s)**

Versus

**Karnataka Electricity Regulatory Commission & Anr.
...Respondent(s)**

Counsel for the Appellant(s) : Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Balaji Srinivasan for R-2

ORDER

Learned counsel appearing for the second Respondent submitted that second Respondent has forwarded the PPA for approval to the first Respondent and the same was pending for adjudication. After getting approval from the first Respondent, the second Respondent will comply the interim order immediately.

Learned counsel appearing for the second Respondent prays for another two weeks' time to comply the order dated 12.11.2018.

Submission made by learned counsel appearing for the second Respondent, as stated above, is placed on record.

Another two weeks' time is extended finally for compliance i.e. by 12.11.2018.

List the matter on 12.11.2018, at the request of learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N. K. Patil)
Judicial Member